

ITEM NO.21

COURT NO.9
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION II

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
5942/2016

(Arising out of impugned final judgment and order dated 22/09/2015
in CRLAP No. 837/2010 passed by the High Court Of Judicature at
Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

BHAGWAN DAS

Respondent(s)

(With apln. for c/delay in filing SLP)

Date : 18/04/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr. Rajiv Yadav,Adv.

Mr. Manoj Kumar,Adv.

Ms. Pallavi Pratap,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Issue notice.

(SUMAN WADHWA)

AR-cum-PS

COURT MASTER

(MALA KUMARI SHARMA)